List of Books, Reports, Articles and other literature on ADR, Mediation and Case Management available with the Law Commission of India

Books:


   This book includes the following Articles:

   Cole Blease Graham, Jr., “Reshaping the Courts: Traditions, Management Theories, and Political Realities”.


   Steven W. Hays, “The Traditional Managers: Judges and Court Clerks”.

   David J. Saari, Michael D. Planet, and Marcus W. Reinkensmeyer, “The Modern Court Managers: Who They Are and What They Do in the United States”.

   Ronald M. Stout, Jr., “Unified Court Budgeting”.

   Maureen M. Solomon, “Fundamental Issues in Caseflow Management”.

   Susan L. Keilitz, “Alternative Dispute Resolution in the Courts”.

   Theodore J. Fetter, “Planning for Court Management”.

   Michael D. Planet, “Future Directions in the Practice of Court Management”.

3. Donna Stienstra and Thomas E. Willging, *Alternatives to Litigation: Do They have a Place ion the Federal District Courts?* Federal Judicial Centre (1995)


10. Lucille M. Ponte and Thomas D. Cavenagh, **Alternative Dispute Resolution in Business**, West (Chapters 6, 8 & 11)

11. **Reports**

   (http://www.lcd.gov.uk/civil/interim/chap5.htm)
16. Guidelines for Ensuring Fair and Effective Court – Annexed ADR: Attributes of a Well-Functioning ADR Program and Ethical Principles for ADR Neutrals; Report of the ADR Task Force of the Court Administration and Case Management Committee (December 1997)

19. Donna Stienstra, “Core Issues to Address in Designing a Mediation Program”
21. David Barker, “Remedies Outside the Court System”,  
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26. Stephen B. Goldberg, Frank E.A. Sander and Nancy H. Rogers, “Mandatory Arbitration of Statutory-Based Disputes” (Chapter 4), “Combining and Applying the Basic Processes” (Chapter 5) and “Courts and ADR” (Chapter 6) in Dispute Resolution: Negotiation, Mediation, and Other Processes, ASPEN Law & Business
32. Maria Bartoch, “Conception of Alternative Dispute Resolution in Russian Federation” maria_bartoch@hotmail.com
34. National Association for Court Management, “Core Competency Curriculum Guidelines: Caseflow Management”
http://www.nacmnet.org/CCCG/cccg_3_corecompetency_cfm.html
35. The Hamlyn Lectures Forty-Fifth Series, “The Administration of Justice” (Chapter 4 on Alternative Dispute Resolution)
37. West Virginia Human Rights Commission, “The Pre-Determination Conciliation Program” http://www.state.wv.us/wvhrc/Pre-Determination%20Conc.htm
38. Local Rules of the United States District Courts for the Southern and Eastern Districts of New York
43. (New Zealand) ADR Committee etc. http://www.wellaw.co.nz/Committee.htm
44. Wally Warfield, “Can you explain the difference between conciliation and mediation?” (Interview) http://www.colorado.edu/conflict/civil_rights/topics/1950.html
46. Mediation Rules of the Provincial Court of the Province of Alberta (Canada) http://www.canlii.org/ab/regu/ra/200207/alta.reg.271-97/whole.html
47. State Court ADR Rules (US) http://www.ncsc.dni.us/KMO/Topics/ADR/FAQs/ADR_St.Ct_Rules.htm
49. Kuala Lumpur Regional Centre for Arbitration, Rules for Conciliation/ Mediation http://www.klrca.org/rulecon/